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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:
AT HYDERABAD

O.A.No.567 OF 1996.

DATE OF ORDER:7-12-1998.

Between:

P.S.N.Raju.

.. Applicant

a n d

Union of India, Rep. by:

1. Divisional Railway Manager,
S.E.Railway, Visakhapatnam.
2. Senior Divisional Engineer
(Coordination), S.E.Railway,
Visakhapatnam.
3. Senior Divisional Personnel Officer,
S.E.Railway, Visakhapatnam.

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.Y.Subrahmanyam
COUNSEL FOR THE RESPONDENTS:: Mr.C.V.Malla Reddy

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

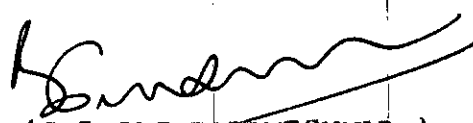
ORAL ORDER (AS PER HON'BLE SRI R.RANGARAJAN, MEMBER (A).)

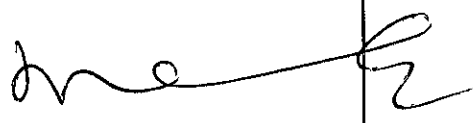
Heard Mr.K.Venkateshwara Rao for Mr.Y.Subrahmanyam,
learned Counsel for the Applicant and Mr.C.V.Malla Reddy,
learned Standing Counsel for the Respondents.

2. This is OA is filed for the following reliefs:-

- 1) To review the selection made to the post of
PWM by rectifying the error in ignoring the
confirmation of the applicant as Senior Gangman
with effect from 1-8-1983 and declare that
reckoning service as Senior Gangman with effect
from 1-9-1995 as illegal, arbitrary and to give
weightage marks for having held the higher post;

- 2) To direct the respondents to include the name of the applicant in the proceedings of the DPO-WAT's Memorandum WPY/446/PWM, dated:19-4-1996 at appropriate place;
 - 3) To pay the difference in pay and allowance for the period from 4-5-1994 to 31-8-1995 between Senior Gangman and Junior Gangman; and
 - 4) Pay cost of suit, interest and such other relief/reliefs which the Hon'ble Tribunal may be pleased to consider as incidental and consequential to the circumstances of the case.
3. When the OA was taken up for final hearing, the learned Counsel for the Applicant submitted that he is not pressing this OA.
4. In view of the above submission the OA is dismissed as not pressed. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL)


(R. RANGARAJAN)
MEMBER (ADMN)

7.12.98

10.12.98

Dated: this the 7th day of December, 1998

Dictated to stenog in the Open Court

DSN

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DA. 567/96

Copy to:-

1. The Divisional Railway Manager, S.E.Railway, Visakhapatnam.
2. The Senior Divisional Engineer (Coordination), S.E.Railway, Visakhapatnam.
3. The Senior Divisional Personnel Officer, S.E.Railway, Visakhapatnam.
4. One copy to Mr. Y.Subrahmanyam, Advocate, CAT., Hyd.
5. One copy to Mr. C.V.Malla Reddy, SC for Rlys, CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

srr

18/12/98
II COURT

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

R. Rangarajan : M (A)
THE HON'BLE MR. JUSTICE ~~D.H. NASIR~~ :
VICE-CHAIRMAN

AND
B.S. Jai Prakash : M (S)
THE HON'BLE MR. ~~H. RAJENDRA PRASAD : M (ADJUT)~~

DATED: 7-12-1998

ORDER/JUDGMENT

~~R.A./C.A./MA.No.~~

in
O.A.No. 567/96

T.A.No. (w.p.)

Admitted and interim directions issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

